

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 151/TD/2023

- Subject : Application under Section 14 of the Electricity Act. 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading Licence and other related matters) Regulations, 2020 for grant of an Inter- State Trading Licence
- Date of Hearing : **6.6.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Embassy Classic Private Limited (ECPL).
- Parties Present : Shri Tabrez Malawat, Advocate, ECPL
Shri Syed Hamza, Advocate, ECPL
Shri Sourajit Sarkar, Advocate, ECPL

Record of Proceedings

Learned counsel for the Applicant submitted that the present application has been filed for the grant of a Category 'V' trading licence under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other Related Matters) Regulations 2020 ('the Trading Licence Regulations') as amended from time to time. Learned counsel submitted that, in compliance with the provisions of the Trading Licence Regulations, the Applicant has published the notice of its application in the newspapers. However, no objections or suggestions have been received till date. Learned counsel added that the Applicant fulfils all the requirements for the grant of a Category 'V' trading licence as prescribed in the Trading Licence Regulations, and accordingly, the Commission may grant a trading licence to the Applicant.

2. In response to a specific query of the Commission with regard to the specific role of its professionals, learned counsel submitted that under the 'Organisational and Managerial Capacity' (Annexure 7), the Applicant has indicated the experience as well as the role of its professionals. The Commission, however, directed the Applicant to file a brief affidavit clearly indicating the exact roles of each full-time professional, as indicated for compliance with Technical Qualifications, in the Applicant Company within a week.

3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**